

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 70 of 2024**

IN THE MATTER OF:

Deepak Joshi

...Applicant

Versus

State of Uttar Pradesh

...Respondent

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THROUGH



PRIYANKA SWAMI
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Counsel for NPP, KHODA - MAKANPUR
F- 13, Ground Floor, Jangpura Extension,
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Date: .06.2024

**IN THE NATIONAL GREEN TRIBUNAL
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**SHORT REPLY ALONG WITH THE AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 2, EXECUTIVE OFFICER, NAGAR PALIKA, KHODA
- MAKANPUR**

I, **Sh. Krishna Kant Mishra** aged about 40 years s/o Sh. Ram Lawat Mishra is presently posted as **Additional Charge as Executive Officer, Nagar Palika, Khoda - Makanpur, Ghaziabad, Govt. of Uttar Pradesh**, do hereby solemnly affirm and state an oath as under.

1. In compliance with the order dated 19.04.2024, an affidavit has been filed before this Hon'ble National Green Tribunal as directed in the order -

"2. In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Uttar Pradesh through District Magistrate, Ghaziabad, (2) Executive Officer, Nagar Palika, Khoda and (3) Uttar Pradesh Pollution Control Board (UPPCB), who stand impleaded as

respondents. The Registry is directed to amend and attach memo of parties to the application and issue notices to the respondents requiring them to file their reply/response within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

3. *List for further consideration on 05.07.2024.”*
2. That it is respectfully submitted that the office of E.O. Nagar Palika Parishad, Khoda-Makanpur, district - Ghaziabad, hereinafter referred to as K.NPP KN., established on 10.03.2016, is situated on the border of Uttar Pradesh adjacent to East Delhi, encompassing an area of 4.5 square kilometres. According to the 2011 census, the population was recorded at 190,005 with 46,915 buildings. Currently, the estimated population is approximately 450,000, and the number of buildings is around 60,000.
3. That it is respectfully submitted that the Solid Waste Disposal in E.O. Nagar Palika Parishad, Khoda-Makanpur, is conducted through outsourcing. The NPP has gone into an agreement with the agency for lifting and scientific disposal of the solid waste generated within its jurisdiction. That, further for the proper segregation at the source the NNP has deployed 49 Tata Ace Tippers for door-to-door garbage collection, 14 tractors, and 90 rickshaw trolleys. The civic body generates approximately 105.17 metric tons of garbage per day. A PowerPoint presentation detailing the ongoing cleaning efforts is provided. A true copy of the PDF presentation is attached herewith as **ANNEXURE 1**.

4. That it is respectfully submitted that since the establishment of the NNP KHODA - MAKANPUR, the process of segregation at source has been achieved 100% by all the households and therefore this matter is already known to the government and administration, as a secondary garbage centre, from where it is transported to the waste-to-energy plant of the agency, hired for scientific disposal of per day generation of waste, in compliance with solid waste management rules, 2016. A true copy of the agreement with the agency is annexed here as **ANNEXURE 2**.
5. That it is respectfully submitted that a tender for the lifting and processing of garbage collected behind the vehicle depot from the secondary garbage centre point had previously been issued, the term of which has now expired. Fresh tenders were completed before the Model Code of Conduct came into effect. Upon executing the new contract, a work order has been issued, which is attached herewith as **Annexure-03**.
6. Presently, the scientific disposal of per day generation approx. 1.5 M.T, per day generation is scientifically treated by M/S Rolls India. A true copy of the photographs executing scientific disposal per day & solid waste generation by the agency named M/S Rolls India is annexed as **ANNEXURE 4**.
7. It is respectfully submitted that a scientific disposal site has been developed at village Nidari with utilised funds received under Swachh Bharat Mission 1.0 for the permanent solution for scientific management and disposal of solid waste within its jurisdiction. The civil work for the construction of a 90 TPD processing plant has been completed by the executing agency, C&DS Ghaziabad. A true copy of the photos of the site is ANNEXED as **ANNEXURE 5**.

8. Further, it is respectfully submitted that the machinery installation work has been tendered by the Executive Officer, Nagar Palika, Khoda. However, due to the imposition of the model code of conduct, all necessary formalities have not been completed, but the technical bid has been completed and often further sanctions from the state-level technical committee, the other sanctions are under process with an estimated time to be completed by December 2024.
9. That the site will be operational for permanent solid waste management rules 2016, further progress is under process and is estimated to be completed by December 2024.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- i. To grant us 6 months time, as presently the Solid Waste Management 2016, is being temporarily carried out by an agency under control.
- ii. Pass any such other order as may deem fit

THROUGH



PRIYANKA SWAMI
Advocate
Counsel for NNP, KHODA - MAKANPUR
F- 13, Ground Floor,
Jangpura Extension,
New Delhi- 110014

Date: 23 .06.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI
ORIGINAL APPLICATION NO. 70 of 2024**

IN THE MATTER OF:

Deepak Joshi

Versus

State of Uttar Pradesh

...Applicant

...Respondent

AFFIDAVIT

I, **Sh. Krishna Kant Mishra** aged about 40 years s/o **Sh. Ram Lawat Mishra** is presently posted as **Additional Charge as Executive Officer, Nagar Palika, Khoda - Makanpur, Ghaziabad** having an office at **Khoda - Makanpur Ghaziabad, Uttar Pradesh** presently in **Delhi**.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying report has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.



[Signature]

DEPONENT

VERIFICATION

Verified on solemn affirmation at Ghaziabad ~~New Delhi~~ on this 22 day of JUNE 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.



[Signature]

DEPONENT

ATTESTED

No. 2 Dated 22-6-2024
Certified that Documents Affidavit Shn. Krishnakant Mishra
Identified by Shri. Self
Suman Pal Singh
22-6-2024
SUMAN PAL SINGH
Notary, Ghaziabad



NAGAR PALIKA PARISHAD,
KHORA-MAKANPUR,
GHAZIABAD

SWACHH SURVEKSHAN 2024

SWACHH
SURVEKSHAN
2024

PAGE NO-1



INTRODUCTION

"Khoda village, with its extended population as Nagar Palika Parishad Khoda Makanpur, is situated between the South Eastern Perimeter of Delhi, the South Western Periphery of Ghaziabad and the North West Periphery of Noida. This Ghazipur Landfill Site is located on the eastern edge of Delhi. , a wholesale meat market, is in and around Gharoli village and its extension, and it is associated with a moderately developed residential colony with Mayur Vihar Phase III. The Hindu Ka Cut Canal marks the north western boundary of Khora Colony, while the National Highway 24 separates Noida and Ghaziabad, forming its northern boundary. It is bounded on the Ghaziabad side by the Gate Group Group Societies at Indirapuram built by private developers and on the east by the institutional area of Sector 62 towards Noida. and Rajat Vihar, a posh gated residential colony in the south. In 1971 Khora has rapidly transformed from being a populated village, spread over an area of 426.55 hectares[1] and 96 households in Ghaziabad tehsil of Meerut district. Total population and population of 656 (Census 1971: 55) For a population of 189,410 in 2011. This increase was not evenly distributed over successive decades. Progress was reported in the official census in 1981 (Census 1981: 54), 14751 in 1991 (Census 1991: 260), 99,506 in 2001 (Census 2001) and 189,410 in 2011 (Census 2001). Provisional Census 2011). Officially, Khoda has been declared as a census town in the 2011 census. Although these are official census figures, the actual number living in Khoda appears to be much higher, with newspaper and other media sources reporting around 1 million in 2013. On 10th March, 2016 the office of Gram Sabha upgraded as Nagar Palika Parishad Khoda Makanpur Ghaziabad.,

**SWACHH
SURVEKSHAN
2024**





DOOR TO DOOR COLLECTION IN NPP KHORA-MAKANPUR

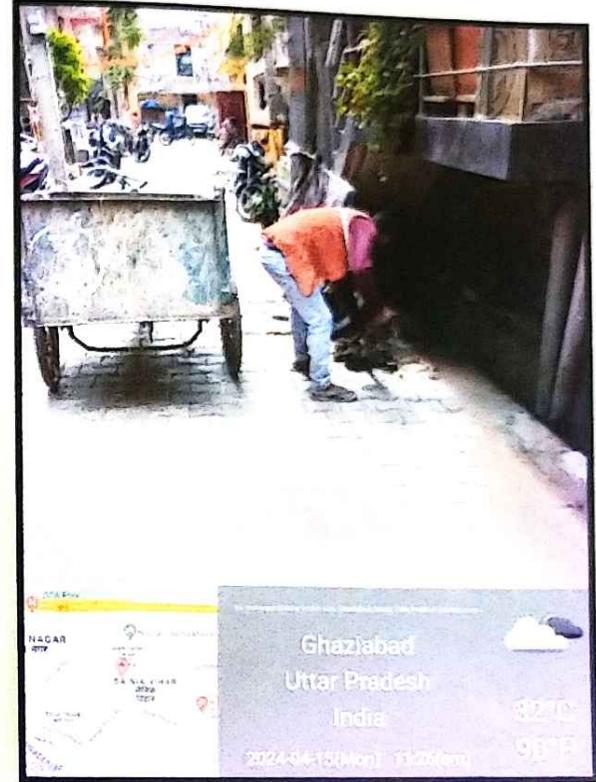


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2024**

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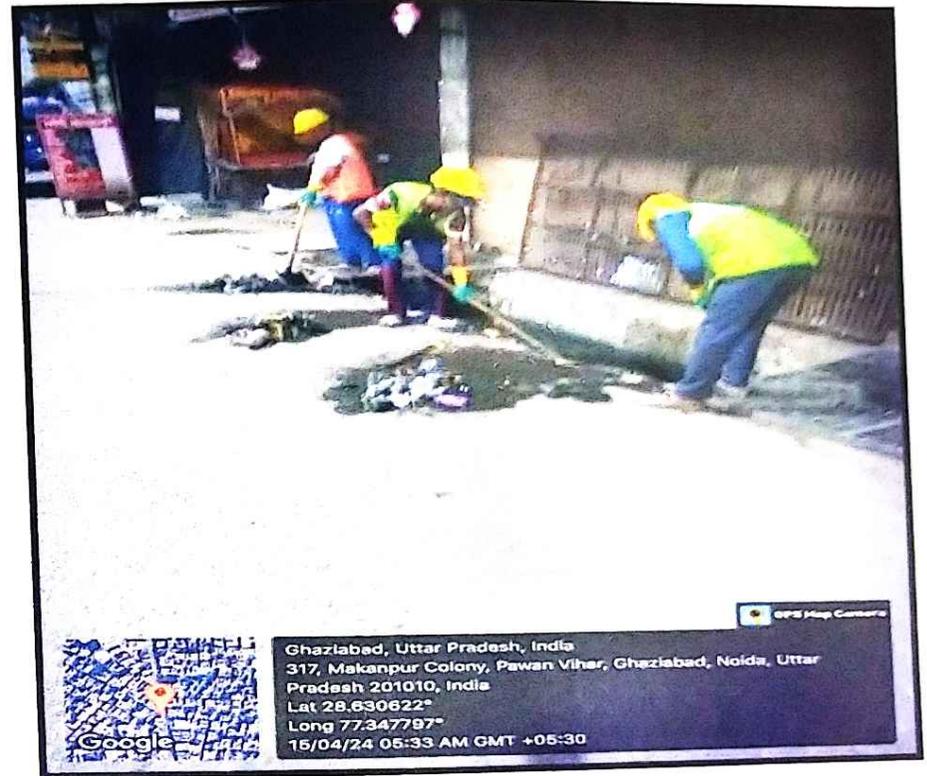
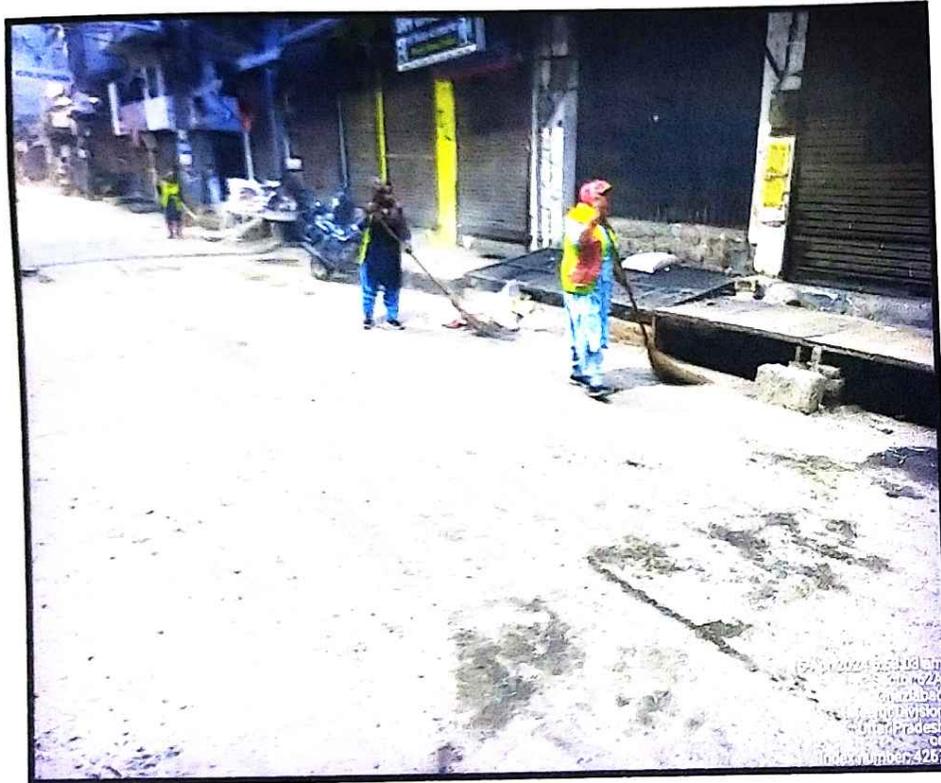
SWEEPING WORK IN RESIDENTIAL AREA



SWACHH SURVEKSHAN 2024



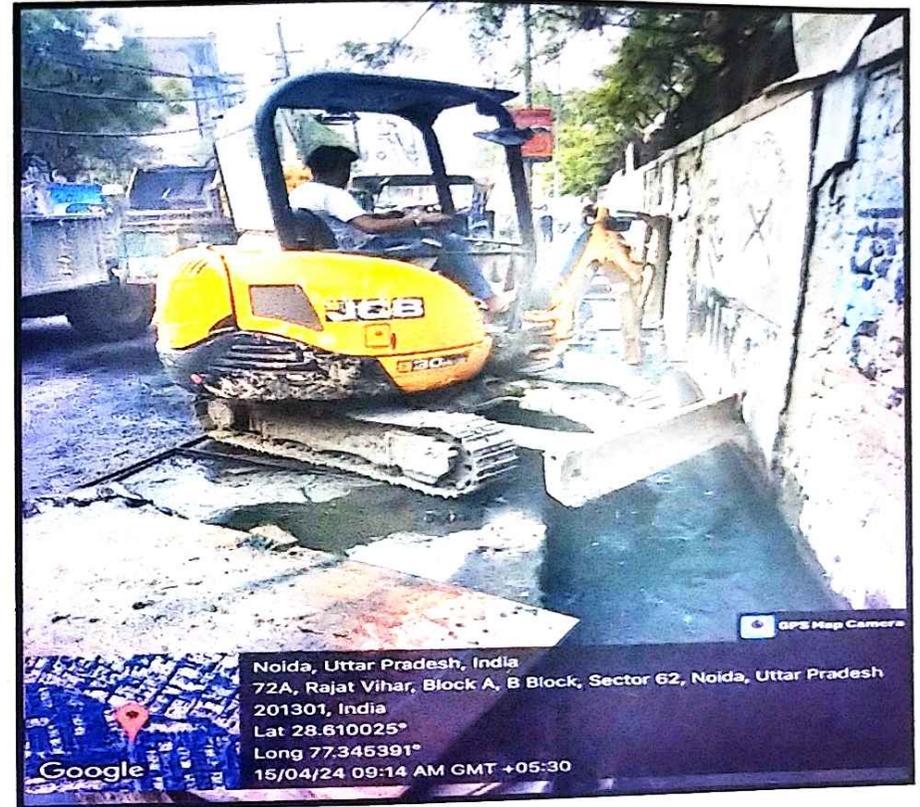
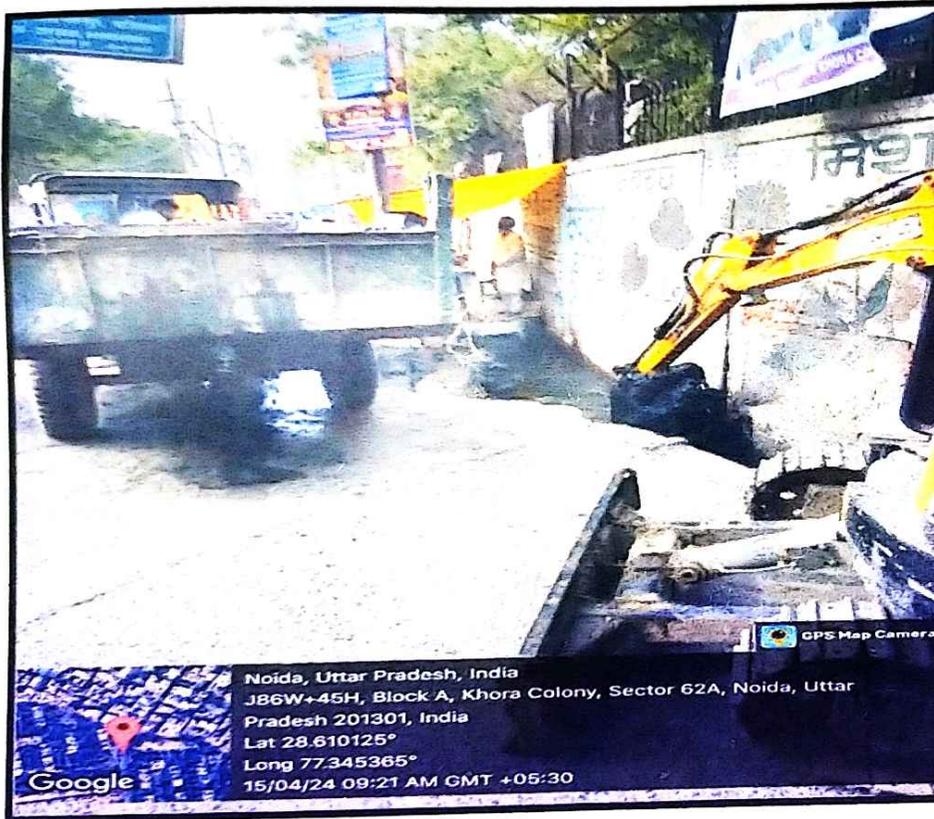
SWEEPING WORK IN COMMERCIAL AREA



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SURVEKSHAN
2024



NALA SAFAI WORK IN KHORA-MAKANPUR

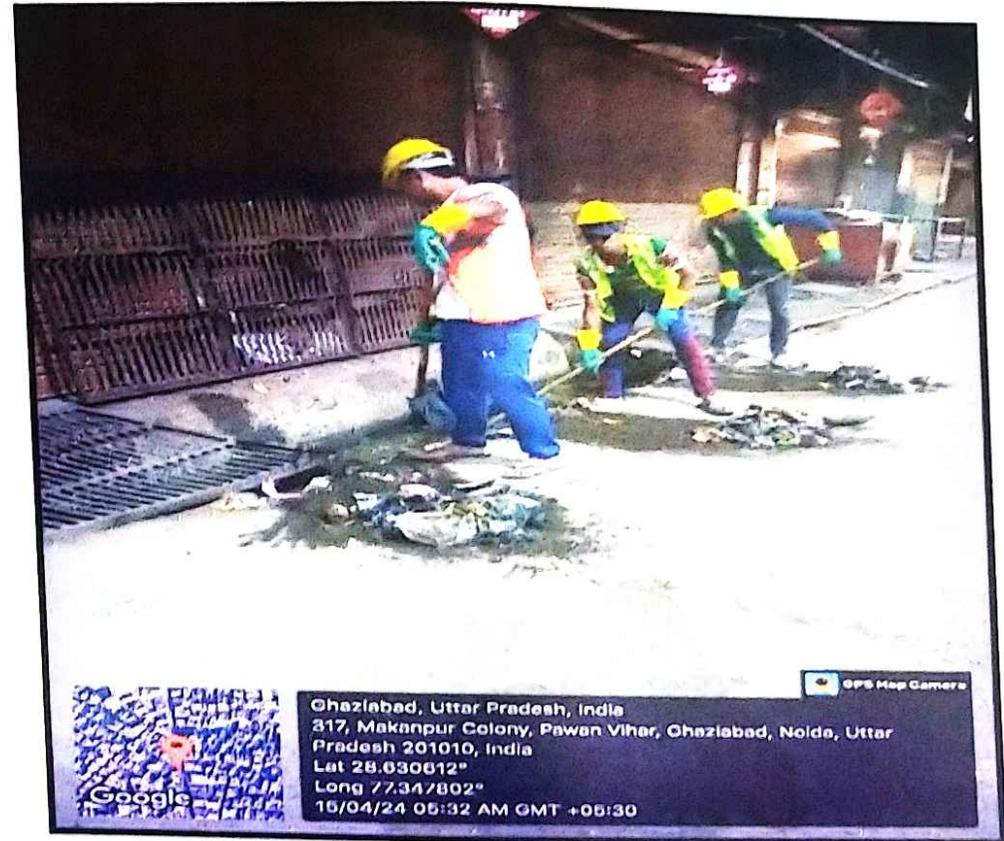
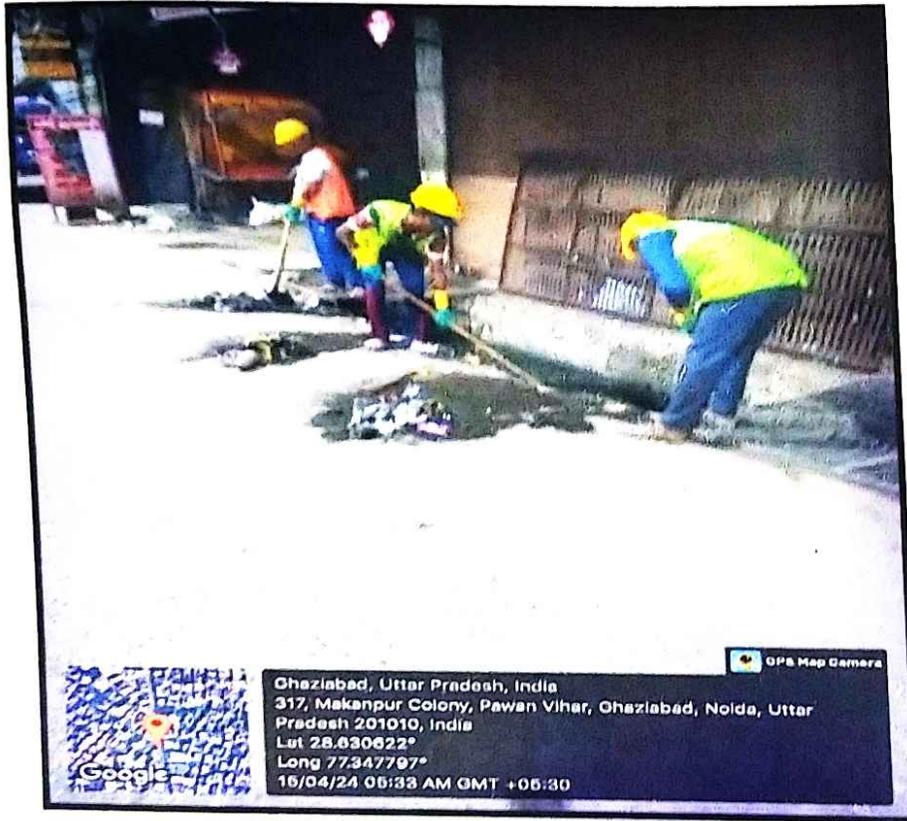


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SURVEKSHAN
2024**

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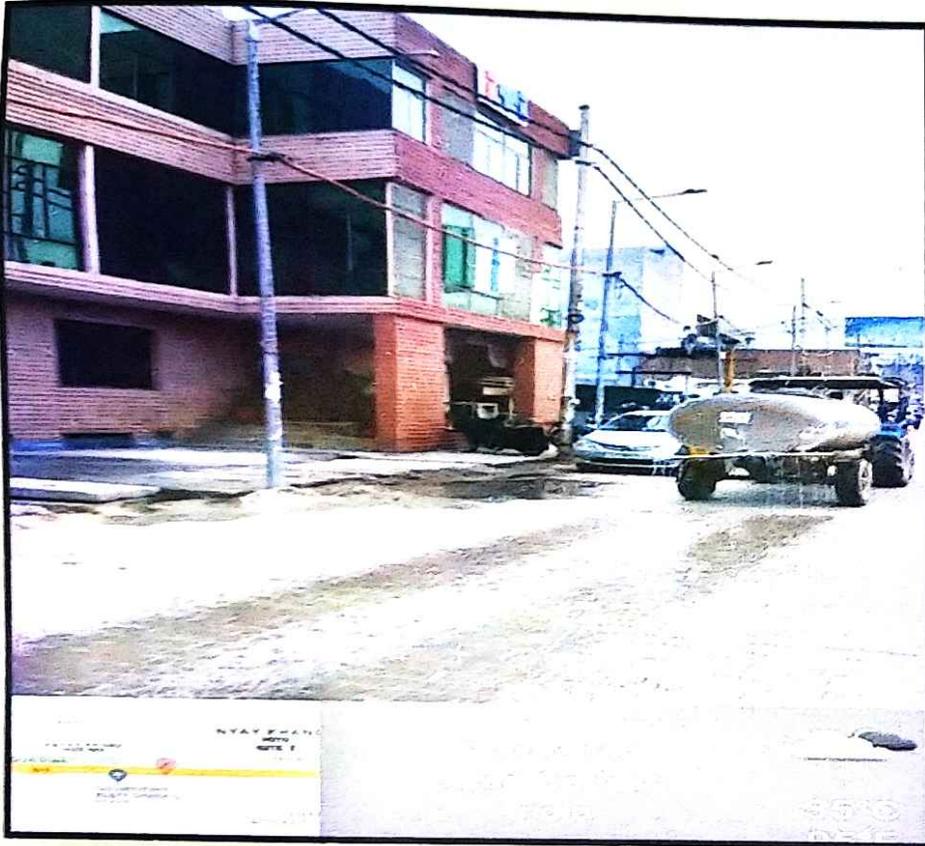
NALA SAFAI WORK IN KHORA-MAKANPUR



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2024**



WORK FOR CONTROL AIR POLLUTION



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2024**



FOGGING WORK IN KHORA-MAKANPUR



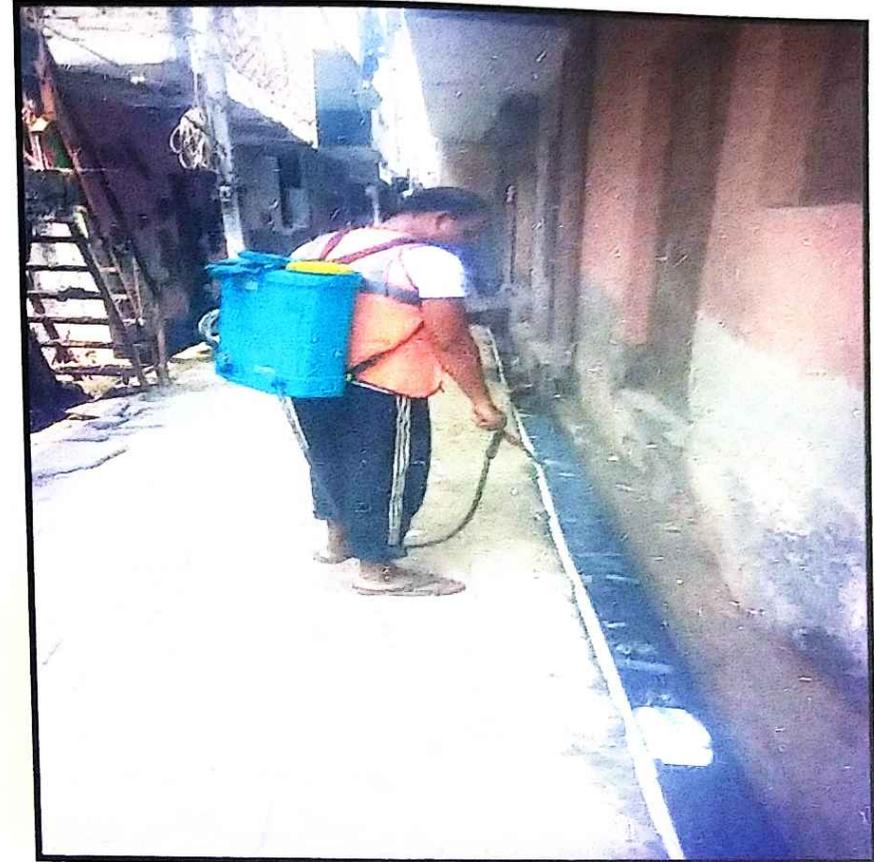
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 Uttar Pradesh
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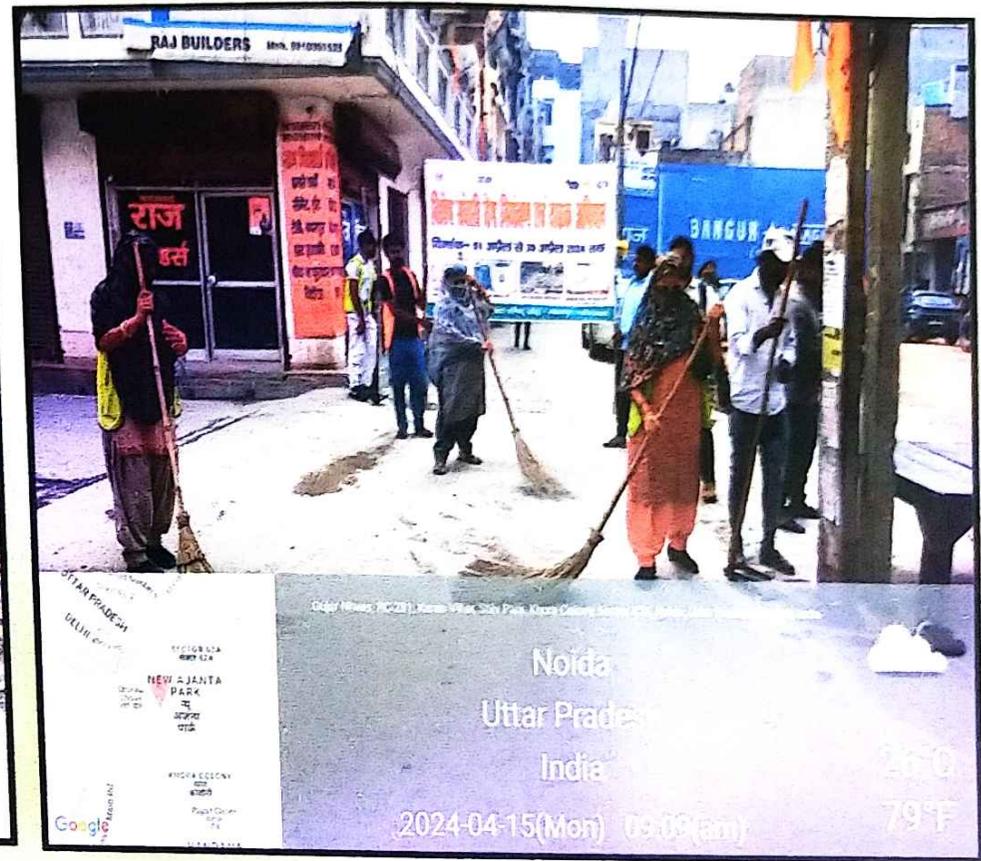


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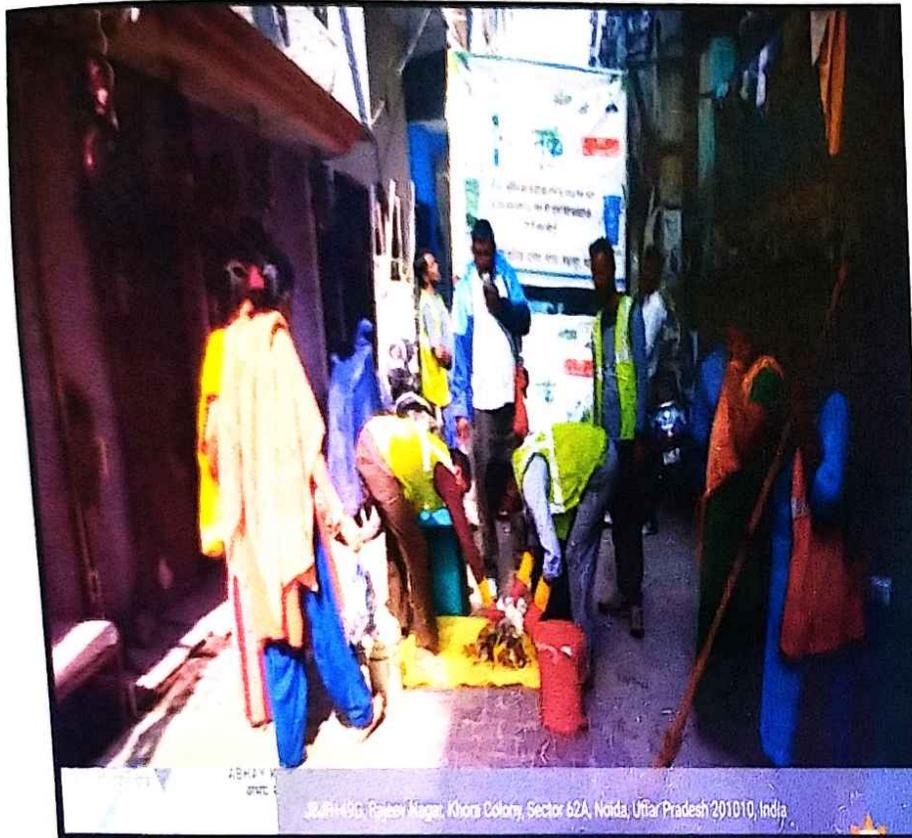
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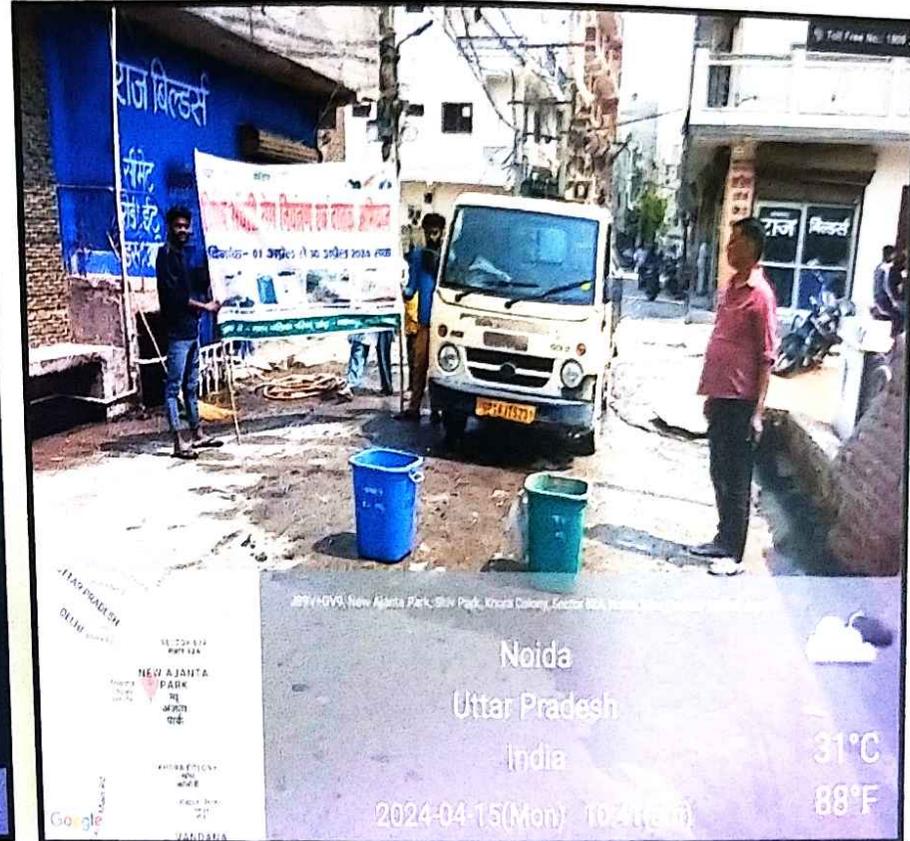
SWACHH SURVEKSHAN 2024



SEGREGATION CAMPAIGN



JUBH-190, Palesi Nagar, Khora Colony, Sector 62A, Noida, Uttar Pradesh 201010, India



JUBH-190, New Ajanta Park, Shiv Puri, Khora Colony, Sector 62A, Noida, Uttar Pradesh 201010, India

Noida
Uttar Pradesh
India

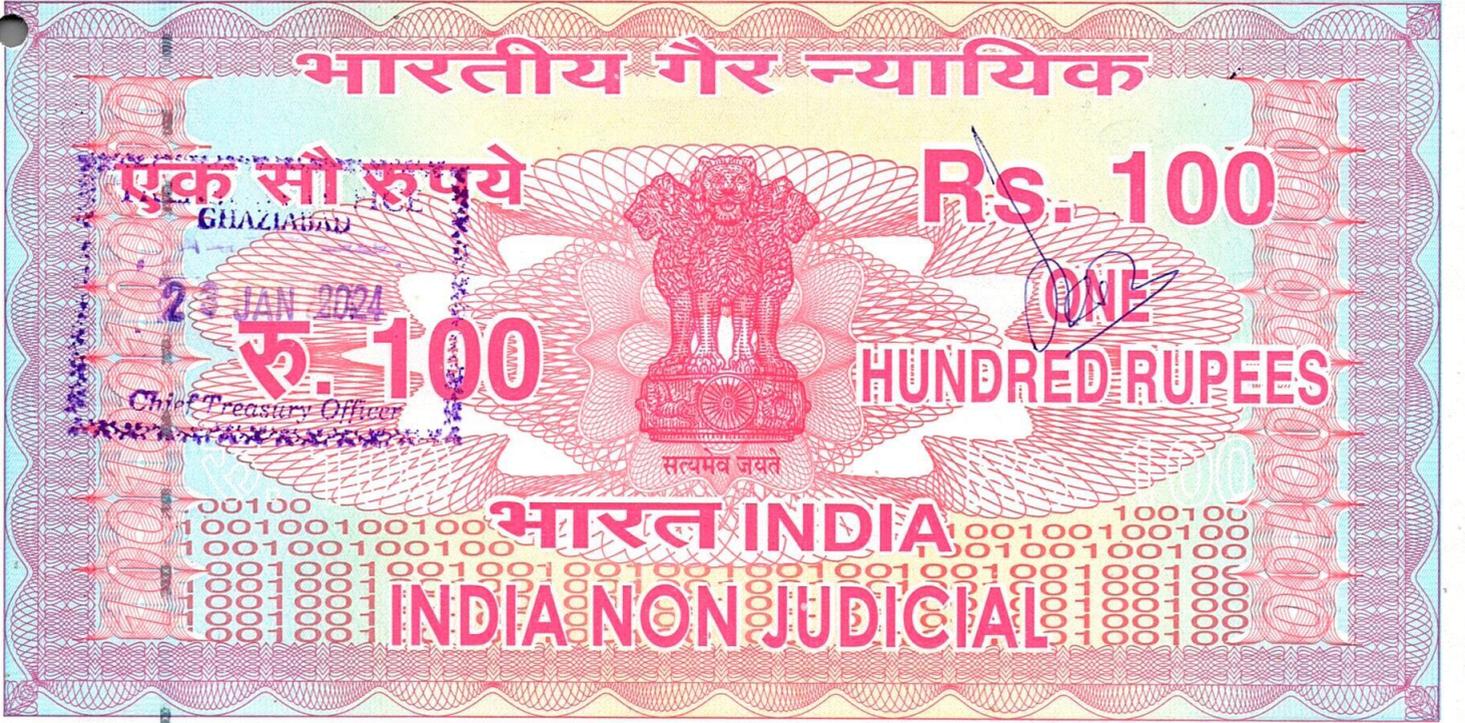
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**SWACHH
SURVEKSHAN
2024**



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YOU



उत्तर प्रदेश UTTAR PRADESH

FY 630907

:: नोटरी शपथ-पत्र ::

मै0-रोल्ज इण्डिया वेस्ट मैनेजमेन्ट प्रा0 लि0, पता-आर. 10/107, राजनगर, गाजियाबाद, शपथ पूर्वक बयान करता हूँ कि मैंने अधिशासी अधिकारी नगर पालिका परिषद् खोड़ा-मकनपुर (गाजियाबाद) के आदेश संख्या-1822/1/न0पा0परि0खो0म0गा0/कार्यादेश/2023-24 दिनांक-29, फरवरी 2024 के अन्तर्गत निम्न कूड़ा निस्तारण कार्य का ठेका लिया।

क्र सं	कार्य का नाम	स्वीकृत निविदा की दर	जमानत राशि	कार्यावधि
01	नगर पालिका परिषद् खोड़ा-मकनपुर क्षेत्रान्तर्गत वाहन डिपो के पीछे एकत्रित कूड़े के निस्तारण का कार्य। (कूड़े को निर्धारित स्थल तक पहुँचाने का कार्य निकाय द्वारा किया जायेगा।)	567.00 रुपये प्रति मीट्रिक टन	05,00,000.00	बारह माह

उपरोक्त में निम्न शर्तों का पाबन्द होता हूँ।

- 1- प्रथम पक्ष द्वारा नगर पालिका परिषद् खोड़ा-मकनपुर क्षेत्रान्तर्गत वाहन डिपो के पीछे एकत्रित कूड़े के निस्तारण का कार्य (कूड़े को निर्धारित स्थल तक पहुँचाने का कार्य निकाय द्वारा किया जायेगा) लीगेसी वेस्ट का CPCB द्वारा निर्गत निर्देश/मानक एवं ठोस अपशिष्ट प्रबंधन नियमावली 2016 के प्राविधानों के अनुरूप करेगा। यदि प्रथम पक्ष द्वारा उक्त नियमावली के अनुरूप कार्य नहीं किया जाता है तो नियमानुसार विधिक कार्यवाही की जायेगी और उक्त कार्य करने में यदि किसी समय कार्य की पद्धति के विषयगत कोई अर्थदण्ड प्रदूषण नियन्त्रण बोर्ड और सक्षम प्राधिकारी द्वारा अधिरोपित होता है तो उसका भुगतान प्रथम पक्ष द्वारा ही किया जाना देय होगा।
- 2- विद्युत आपूर्ति की व्यवस्था प्रथम पक्ष द्वारा करायी जायेगी जिसका व्यय प्रथम पक्ष द्वारा किया जायेगा।
- 3- जलापूर्ति व्यवस्था प्रथम पक्ष द्वारा की जायेगी।
- 4- प्रथम पक्ष को उक्त कार्य 02 शिफ्टों में करना होगा।
- 5- उक्त कार्य में कार्यस्थल पर अस्थायी वर्किंग शैड की व्यवस्था प्रथम पक्ष द्वारा की जायेगी।
- 6- उक्त कार्य के निरीक्षण हेतु थर्ड पार्टी इन्स्पेक्शन की व्यवस्था सक्षम अधिकारी द्वारा लागू की जा सकती है, जो प्रथम पक्ष को मान्य होगी।
- 7- कूड़ा निस्तारण के प्रबन्धन के पश्चात उससे निकली मिट्टी, प्लास्टिक इत्यादि, जिसका पुनः चक्रीकरण/निस्तारण नहीं हो सकता है, उस कचरे को डम्प साईट तक पहुँचाने का कार्य प्रथम पक्ष द्वारा किया जायेगा।
- 8- डम्प साईट की व्यवस्था प्रथम पक्ष द्वारा की जायेगी।

(द्वितीय पक्ष) अधिशासी अधिकारी
न0पा0परि0खोड़ा-मकनपुर
गाजियाबाद

प्रथम पक्ष

(2)

- 9- उक्त कार्य संतोषजनक न होने की दशा में प्रथम पक्ष को नोटिस देकर पुनः कार्य कराया जायेगा, यदि प्रथम पक्ष पुनः कूड़ा निस्तारण कार्य ठीक प्रकार से नहीं करता है तो जमानत धनराशि जब्त कर कार्य द्वितीय न्यूनतम दर के निविदादाता से एल-1 की दरो पर कराया जायेगा। यदि विभाग द्वारा कार्य को कराये जाने में धनराशि अधिक व्यय होती है तो उसकी पूर्ति प्रथम पक्ष से भू-राजस्व की भाँति वसूल कर प्रथम पक्ष को काली सूची में दर्ज किया जायेगा।
- 10- प्रथम पक्ष द्वारा जमा की गई धरोहर जमानत धनराशि कार्य समाप्ति की तिथि से तीन माह पश्चात् कार्य सन्तोषजनक होने की स्थिति में ही वापस की जायेगी।
- 11- निविदा प्रपत्र में उल्लिखित समस्त शर्तों के मानने हेतु प्रथम पक्ष बाध्य रहेगा।
- 12- कार्य मानक के अनुसार न पाये जाने पर प्रथम पक्ष को दण्डित किया जायेगा।
- 13- किसी भी विवाद की स्थिति में सक्षम अधिकारी(अधिशासी अधिकारी) का निर्णय अन्तिम एवं सर्वमान्य होगा।
- 14- कार्य प्रारम्भ करने से पूर्व की फोटो व कार्य समाप्त होने के पश्चात की फोटो संलग्न करना अनिवार्य होगा, अन्यथा की दशा में भुगतान सम्बन्धी कार्यवाही पर विचार नहीं किया जायेगा।
- 15- यदि किन्ही विशेष परिस्थितियों में प्रथम पक्ष उक्त कार्य को निर्धारित समय सीमा के अन्दर पूर्ण नहीं कर पाता है तो सक्षम अधिकारी(अधिशासी अधिकारी), नगर पालिका परिषद, खोड़ा-मकनपुर, जनपद-गाजियाबाद की अनुमति से कार्य अवधि बढ़ायी जा सकती है, परन्तु उक्त अवधि दो बार से अधिक किसी भी दशा में नहीं बढ़ायी जायेगी।
- 16- कार्य होने के पश्चात कार्य का सत्यापन सी0 एण्ड डी0 एस0 विभाग द्वारा उनके समकक्ष अवर/सहायक अभियन्ता की संस्तुति के उपरान्त ही भुगतान सम्बन्धी अग्रिम कार्यवाही की जाएगी।
- 17- प्रथम पक्ष को उपरोक्त स्थल से कचरा पूर्ण रूप से विलुप्त करके देना होगा।
- 18- उक्त कार्य में प्रयुक्त होने वाले उपकरण/मशीन जैसे-बेलिंग मशीन, शेडिंग मशीन, ट्रैक्टर-ट्रॉली, डम्पर, जे0सी0बी0 एवं पोकलैन मशीन प्रथम पक्ष द्वारा लगाए जायेंगे, जिसका समस्त व्यय प्रथम पक्ष द्वारा किया जायेगा।
- 19- कार्य का भुगतान 20 प्रतिशत कार्य पूर्ण होने के पश्चात किया जायेगा।
- 20- निकाय द्वारा निडोरी में बनाये जा रहे निर्माणाधीन प्लान्ट का कार्य पूर्ण होने एवं प्लान्ट के शुरू होने के पश्चात् उक्त कार्य के सम्बन्ध में किया गया अनुबन्ध स्वतः समाप्त हो जायेगा।
- 21- यदि द्वितीय न्यूनतम दर का निविदादाता उक्त कार्य एल-1 की स्वीकृत दरो पर कार्य करने के लिए तैयार नहीं होता है तो निविदा निरस्त कर पुनः निविदा आमन्त्रित करने की कार्यवाही की जायेगी। इसके फलस्वरूप प्रथम पक्ष की निविदा के साथ जमा जमानत धनराशि जब्त करते हुये काली सूची में दर्ज किये जाने की कार्यवाही सम्पादित कर दी जायेगी।
- 22- कार्य की समयावधि समाप्त होने पर उक्त अवधि सक्षम अधिकारी (अधिशासी अधिकारी) द्वारा बढ़ायी जा सकती है।
- 23- कूड़ा निस्तारण के समय, जो गीला कूड़ा (Bio-degradable) निकलेगा, उसकी कम्पोस्टिंग प्रथम पक्ष को करनी होगी। उपरोक्त क्रियाओं के पश्चात उसका प्रयोग बायो एनर्जी रिसोर्स यथा बायोगैस, खाद अथवा कम्पोस्टिंग प्रथम पक्ष को करनी होगी। उपरोक्त सम्भावित क्रियाओं के पश्चात जो भी प्रोडक्ट यथा गैस, खाद या अन्य उत्पाद तैयार होगा, उसकी मात्रा का मूल्यांकन प्रतिदिन/यथा अवधि नगर पालिका के सफाई एवं खादय निरीक्षक द्वारा किया जायेगा और उसे पूर्ण पारदर्शिता के साथ खुले बाजार में विक्रय करने के पश्चात् जो धनराशि प्राप्त होगी, उसे नगर पालिका कोष में जमा कराने का उत्तरदायित्व फर्म/ठेकेदार का होगा, जिसका समय-समय पर निरीक्षण उच्चाधिकारियों द्वारा किया जायेगा। यदि प्राप्त धनराशि को निकाय कोष में नहीं जमा किया जाता है तो उक्त धनराशि की कटौती फर्म/ठेकेदार द्वारा प्रस्तुत बिल से कर ली जायेगी।
- 24- कूड़ा निस्तारण प्रक्रिया में जो भी आर.डी.एफ. निकलेगा उसका सत्यापन सफाई एवं खादय निरीक्षक द्वारा किया जायेगा एवं उपरोक्त आर.डी.एफ. का पारदर्शी ढंग से विक्रय करने के पश्चात जो धनराशि प्राप्त होगी, उसे नगर पालिका कोष में जमा कराने का उत्तरदायित्व फर्म/ठेकेदार का होगा, जिसका समय-समय पर निरीक्षण उच्चाधिकारियों द्वारा किया जायेगा। यदि प्राप्त धनराशि को निकाय कोष में नहीं जमा किया जाता है तो उक्त धनराशि की कटौती फर्म/ठेकेदार द्वारा प्रस्तुत बिल से कर ली जायेगी।

द्वितीय
(प्रथम पक्ष)
अधिशासी अधिकारी
न0पा0परि0खोड़ा-मकनपुर
गाजियाबाद

द्वितीय
(प्रथम पक्ष)

कार्यालय नगर पालिका परिषद खोडा-मकनपुर, गाजियाबाद

पत्रांक-1827/न0पा0परि0खो0म0गा0/कार्यादेश/2023-24

दिनांक-29 फरवरी 2024

:: कार्यादेश ::

मै0- रोलज इण्डिया वेस्ट मैनेजमेन्ट प्रा0 लि0,
पता-आर-10/107, राजनगर,
गाजियाबाद।

आपको सूचित किया जाता है कि आप द्वारा नगर पालिका परिषद खोडा मकनपुर, गाजियाबाद में राज्य वित्त आयोग की प्राप्त धनराशि वाहन डिपो के पीछे एकत्रित कूड़े के निस्तारण कार्य हेतु (कूड़े को निर्धारित स्थल तक पहुंचाने का कार्य निकाय द्वारा किया जायेगा) दिनांक:-13 दिसम्बर 2023 से दिनांक:-30 दिसम्बर 2023 को प्रेषित ई-निविदा न्यूनतम दर की होने के कारण अध्यक्ष महोदया द्वारा दिनांक:- फरवरी 2024 को स्वीकृति प्रदान कर दी गयी है, जिसका विवरण निम्नवत् है-

क्र0 सं0	कार्य का नाम	स्वीकृत निविदा की दर	जमानत राशि	कार्यावधि
1	नगर पालिका परिषद, खोडा मकनपुर क्षेत्रान्तर्गत वाहन डिपो के पीछे एकत्रित कूड़े के निस्तारण का कार्य। (कूड़े को निर्धारित स्थल तक पहुँचाने का कार्य निकाय द्वारा किया जायेगा)।	567.00 रुपये प्रति मीट्रिक टन	05,00,000.00	बारह माह

अतः आप अनुबन्ध में दी गई शर्तों के अनुसार नगर पालिका परिषद खोडा मकनपुर, जनपद गाजियाबाद में उल्लिखित कार्य कराना सुनिश्चित करें।


(कृष्ण कान्त मिश्रा)
अधिशाली अधिकारी
न0पा0परि0 खोडा-मकनपुर
गाजियाबाद।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

- 1- अपर जिलाधिकारी (प्रशा0)/व0प्र0अधि0स्था0नि0 महोदया, गाजियाबाद।
- 2- उपजिलाधिकारी, सदर, गाजियाबाद।
- 3- अध्यक्ष महोदया, नगर पालिका परिषद, खोडा मकनपुर, गाजियाबाद।
- 4- सम्बन्धित अवर अभिन्यता, न0पा0परि0, खोडा मकनपुर, गाजियाबाद।
- 5- सफाई एवं खाद्य निरीक्षक, न0पा0परि0, खोडा मकनपुर, गाजियाबाद।
- 6- पत्रावली पर स्थापन हेतु।


(कृष्ण कान्त मिश्रा)
अधिशाली अधिकारी
न0पा0परि0 खोडा-मकनपुर
गाजियाबाद।



15 Apr 2024 11:44:28
Unnamed Road
Ghaziabad
Meerut Division
Uttar Pradesh



Rollz/Khora/24-25/32

20.06.2024

To,
The Executive Officer,
Nagar Palika Parishad Khora- Makkanpur,
Ghaziabad
Uttar Pradesh

Sub:- Information regarding scientific processing and disposal of MSW from Khora Nagar Palika

Ref:- 1827/1/NPPKMG/WO/2023-24 dated 29th February 2024

Dear Sir,

This is to inform you that our firm has obtained the CTO for new decentralized Waste to Energy plant at Ghaziabad and daily MSW generation from Khora is being processed using windrows technology into compost and RDF where RDF is disposed off in the WTE plant for energy conversion as per the SWM Rules 2016.

Please find attached the photos of the decentralized WTE plant and the Consent to Operate for your kind reference and records.

For Rollz India Waste Management Pvt Ltd.



Authorised Signatory

Enclosure :- 1) CTO WTE Plant

2) Photos

ROLLZ INDIA WASTE MANAGEMENT PVT. LTD.

CIN : U40100RJ2009PTC030506

GSTIN No. : 08AAECR6721J1Z6 / 09AAECR6721J1Z4

PAN No. : AAECR6721J

Regd. Office : Nagar Parishad, Bhilwara Compost Plant, Kheer Khara Sanganer, Bhilwara Rajasthan - 311011

Corporate Office : 107, Sector 10, Raj Nagar, Ghaziabad-201001 (U.P.)

Mail ID : info@rollzindia.com | **Web :** www.rollzindia.com



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

205934/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2024

Date: 01/06/2024

To,

M/s

ROLLZ INDIA WASTE MANAGEMENT PVT LTD

KHASRA NO. 1304,

**Application Id-
25397533**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **ROLLZ INDIA WASTE MANAGEMENT PVT LTD** located at **KHASRA NO. 1304,** . subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA ROLLZ INDIA WASTE MANAGEMENT PVT LTD **granted for the period from 07/05/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Waste to Energy Plant	Metric Tonnes/Day
2	(Hot Air Generator)100 Lakh Kcal/Hour	..	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	100 Lac Kcal/Hour Thermic Fluid Heater	RDF	1	Particulate Matter	30 meter from ground level
2	125 KVA DG Set	Dual Fuel	2	Sulphur Dioxide	As per norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per notified under EP Act, 1986
2	2	Sulphur Dioxide	As per notified under EP Act, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid only for the approved production capacity of Waste to Energy Plant (Hot Air Generator)-100 Lakh Kcal/Hour. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
4. The Unit should be operated in such a way so that there is no adverse impact on public and environment.
5. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
6. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
7. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986.
8. The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/ irrigation in order to minimize freshwater usage.
9. Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
10. The industry will have to ensure permission from the UPGWD/CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
11. The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2028 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13. The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
14. The industry shall abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.
15. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
16. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
17. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
18. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
19. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
20. The industry should be operated in such a way so that there is no adverse impact on public and environment.
21. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
22. Industry shall maintain the logbook of ETP.

23. Industry shall recycle as much water as possible within the plant before discharging it.
24. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
25. Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.
26. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of cleaner fuel.
27. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 75 regarding GRAP.
28. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 and 77 regarding regulation of DG sets.
29. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
30. Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
31. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.
32. In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
33. Unit shall use RDF/Multi-Layer Plastic (MLP) Wastes/Flexible Plastic Waste/Rigid Plastic Waste/Non Hazardous Industrial Waste/ Waste Paper, Gatta, Cartons, Wood/Tyre Waste etc. 340 MT/Day as raw Material for production of Heat Energy 100 Lakh Kcal/Hour Waste to Energy Plant (Hot Air Generator).

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

Vivek Roy Digitally signed by Vivek Roy **CEO**
Date: 2024.06.05 **C-1.**
00:40:51 +05'30'

Vivek Roy Digitally signed by Vivek Roy **CEO**
Date: 2024.06.05 **C-1.**
00:41:23 +05'30'



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



